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Title: Regarding creation of All India Judicial Service in the country.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Thank you, hon. Chairperson, Sir.

The idea of the National Judicial Service to boost judicial reforms has been debated several times during the last five decades. It was first referred to in the year 1960, with subsequent mentions in the Judges' Conferences, as also in the First, Eight and Hundred and Sixteenth Law Commission Reports. Even the 42nd Amendment to the Constitution, 1976, inserted an "All India Judicial Service" provision into Article 312. The local Judicial Service has not delivered in a desired manner.

The newly appointed hon. Chief Justice of India has recently stated that a National Judicial Service Cadre is in the national interest. If the Government creates a National Academy to train members of the Judicial Cadre in jurisprudence, local languages and local laws, then it would be a step forward.

Coming from the top-most judicial office in the country, is a strong boost for judicial reforms, more so because the High Courts have struck the idea down in many cases even though the idea has been backed by many, including by our hon. Prime Minister.

So, this is the time for the Government to implement this idea to address the 'Uncle Judge Syndrome' that afflicts the Indian courts. Further appointment from a national cadre will lessen the nepotism and

it can be a first step towards the judicial reforms in our country. Thank you, Sir.